

✕

7276



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.154/2023/EZ**

In The Matter of:

Threat to life arising out of Coal
Mining in South Garo Hills Distrit

... Applicant

Versus

RONGSA AWE COAL MINE

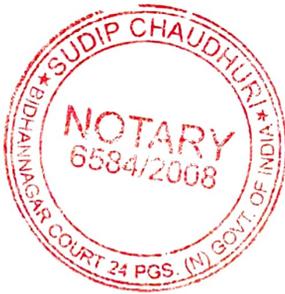
Through Shri. KUDAN A. SANGMA
Nokma-Head of the village, Village-
Rongsa Awe, P.S & P.O- Nongal
Bibra, Dist. – Baghmara, South Garo
Hills, Meghalaya.

... Respondent No. 5

- AND -

State of Meghalaya & Ors.

... Respondent(s)



AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 05

INDEX

SL No.	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		1-4

Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

Advocate

For Respondent number 05

Email: subho.advocate@gmail.com

(M): 9007035534

20 SEP 2024



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.154/2023/EZ**

In The Matter of:
Threat to life arising out of Coal
Mining in South Garo Hills Distrit
... Applicant

- Versus -

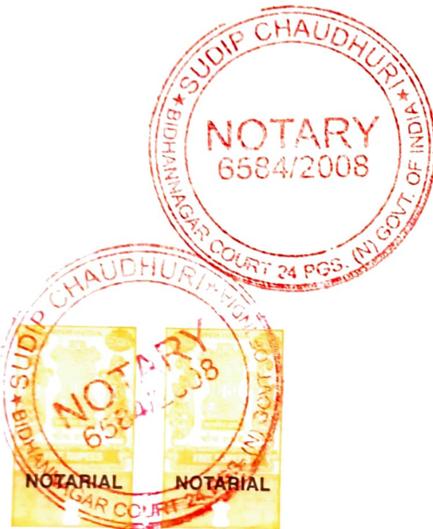
RONGSA AWE COAL MINE
Through Shri. KUDAN A. SANGMA
Nokma-Head of the village, Village-
Rongsa Awe, P.S & P.O- Nongal
Bibra, Dist. - Baghmara, South Garo
Hills, Meghalaya.

... Respondent No. 5

- AND -

STATE OF MEGHALAYA & OTHERS

... Respondents



AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 05

I, **Shri. KUDAN A. SANGMA**, Son of Hemrat Marak, aged about - 65 years, by faith: Christian, by occupation-Farmer, by Nationality- Indian, residing at House No. 36, Badri Rongsa Awe, Vill- Badri Rongsa Awe, P.S & P.O- Nongal Bibra, Dist. - Baghmara, South Garo Hills, Pincode-794114, Meghalaya, do hereby solemnly affirm and state as follows:-

1. That I have been impleaded as respondent number 05 in the instant original application.
2. That I have received Copy of Solemn Order and also copy of original application from the Learned Advocate engaged by me in the instant matter. I made myself acquainted with the facts and circumstances of this case and am competent to affirm this affidavit.

20 SEP 2024



3. That this affidavit is filed in compliance to the Solemn Order dated 09.01.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
4. That save and except those which are matters of record and which are specifically admitted by me herein below, each and every allegation, and/or contention, and/or submission, contained in the said Original Application, is denied and disputed as if the same is set out in seriatim herein and specifically traversed.
5. That the respondent number 05 is a Nokma - Head of the village, Village-Rongsa Awe, P.S & P.O- Nongal Bibra, Dist. - Baghmara, South Garo Hills, Pincode-794114, Meghalaya where the said Rongsa Coal Mine is situated and the Respondent No. 5 received the notice issued by the registry of the Hon'ble Tribunal.
6. That the statutory authorities including the Mining Officer, the district administration have specific role and that they have also filed their affidavit in the instant matter.
7. That moreover many private respondents have been impleaded as parties on their own application and Committee as constituted have also filed their report.
8. That it is stated and submitted on behalf of the respondent number 05 does not have any specific role in connection with the instant matter and humbly submits that his name may kindly be expunged from the instant proceedings.
9. The deponent craves leave of this Hon'ble Tribunal to file supplementary affidavit if directed by the Hon'ble Tribunal with respect to any matter not specifically dealt with in this affidavit.
10. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

Sibojati Chakraborty
Advocate 20/09/2024

S. Chaudhuri
S. CHAUDHURI
* NOTARY *
GOVT. OF INDIA
Regn. No.-6584/08
Bionannagar Court
Dist.-North 24 Pgs
20 SEP 2024

Kundan A. Soyne

Deponent



:- VERIFICATION:-

I, **Shri. KUDAN A. SANGMA**, Son of Hemrat Marak, aged about - 65 years, by faith: Christian, by occupation-Farmer, by Nationality- Indian, residing at House No. 36, Badri Rongsa Awe, Vill- Badri Rongsa Awe, P.S & P.O- Nongal Bibra, Dist. – Baghmara, South Garo Hills, Pincode-794114, Meghalaya, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 20th Day of September, 2024.

Identified by me

Sibgyoti Chakrobarti

Advocate

20/09/2024

Kudan A. Sangma

Deponent

[Handwritten signature in green ink]

S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regn. No.-6584/09
Bihannagar Court
Dist.-North 24 Pgs

20 SEP 2024

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION
NO.154/2023/EZ

In The Matter of:
Threat to life arising out of Coal
Mining in South Garo Hills Distrit
... Applicant

- Versus-

RONGSA AWE COAL MINE

Through Shri. KUDAN A. SANGMA
Nokma-Head of the village, Village-
Rongsa Awe, P.S & P.O- Nongal
Bibra, Dist. – Baghmara, South Garo
Hills, Meghalaya.

... Respondent No. 5

- AND -

State of Meghalaya & Ors.

... Respondent(s)

AFFIDAVIT ON BEHALF OF THE
RESPONDENT NUMBER 05, .

SIBOJYOTI CHAKRABARTI

Advocate

For Respondent number 05

Email: subho.advocate@gmail.com

(M): 9007035534.